

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23304/2025

[Arising out of impugned final judgment and order dated 25-10-2024 in MACA No.407/2015 passed by the High Court of Kerala at Ernakulam]

VENUGOPALAN

PETITIONER(S)

VERSUS

ASHKAR &amp; ORS.

RESPONDENT(S)

IA No. 186615/2025 - CONDONATION OF DELAY IN FILING

IA No. 186613/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 03-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

(Ms. Bhumi Agrawal, *Amicus Curiae*, Mr. Yoshit Jain (not present),  
*Amicus Curiae* and Mr. Abhyudey Kabra, *Amicus Curiae*)

For Petitioner(s) : Mr. Iqubal Singh, Adv.  
Ms. Menu Juniya, Adv.  
Mr. Naresh Kumar, AOR  
Mr. Gurismar Singh, Adv.

For Respondent(s) : Ms. Awantika Manohar, AOR  
Ms. Parul Dhurvey, Adv.

Upon hearing the counsel the Court made the following  
O R D E R

1. Ms. Awantika Manohar, learned counsel, seeks time to file vakalatnama on behalf of respondent no.3/Insurance Company.
2. Let power of attorney and counter affidavit be filed within one week. Rejoinder affidavit thereto, if any, be

filed before the next date of listing.

3. List on 28.11.2025.

4. We make it clear that no further opportunity will be granted for this purpose.

5. Registry to print the names of the *amicus curiae* in the cause list.

(D. NAVEEN)  
COURT MASTER (SH)

(ANU BHALLA)  
COURT MASTER (NSH)